

State Vs Yogesh alias Govardhan  
FIR No: 183/2018  
PS: Crime Branch (Central)

09.07.2020

Present: Ld. Addl. PP for State

Accused is produced from J/c (through V/C).

No PW is present today.

Heard. Perused.

Now, to come up on **18.11.2020** for P.E. All remaining witnesses be summoned for said date.

*DL*  
*09/7/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020

State Vs Md. Tamanna  
FIR No: 225/2018  
PS: Sarai Rohilla

09.07.2020

Present: Ld. Addl. PP for State.  
Accused is absent.

No PW is present today.

Heard. Perused.

Process qua accused and surety has not been received  
back. The same be awaited.

Issue fresh process as per order dated 13.03.2020 against  
accused and surety returnable on **28.09.2020**.

*dl*  
*09/7/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020

**State Vs Rajeev Kumar alias Guddu**  
**FIR No: 191/2018**  
**PS: Kamla Market**

09.07.2020

Present: Ld. Addl. PP for State  
Accused is absent.

No PW is present today.

Heard. Perused.

Now, to come up on **07.12.2020** for P.E. Witnesses be  
summoned as per previous order dated 19.02.2020.

*dd*  
*09/7/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020

**State Vs Jafar Hussain**  
**FIR No: 214/2018**  
**under Section 22/29 NDPS Act**  
**PS: Crime Branch**

09.07.2020


Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Record perused.

Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days on the ground that accused/applicant has to undergo surgery for ailment of varicose veins. It is further submitted that accused/applicant was arrested on 24.08.2018 and he is in custody since then. Ld. Counsel for accused/applicant has relied upon following cases/orders:-

1. Cri. M.A. No. 7597/2009 decided on 16.07.2009 by Hon'ble High Court of Delhi.
2. Jagannath Vs State i.e. Bail Application No. 1130/2020 decided on 11.06.2020 by Hon'ble High Court of Delhi.
3. Santokh Singh Vs State 2019 (3) JCC 1998.
4. Atik Ansari Vs State 131 (2006) DLT 463.
5. Pushpa Rani Vs NCB 122 (2005) DLT 68.
6. Rajni Devi Vs State 2005 (1) JCC (Narcotics) 101.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

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I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution case, 510 grams of smack i.e. commercial quantity has been recovered from the possession of accused/applicant. Charge for offence punishable under Section 22 of NDPS Act has been framed against accused/applicant.

Perusal of record shows that most of the medical documents annexed with present application are pertaining to year 2019. As per said documents, on 20.12.2019, the concerned doctor advised for colour doppler on 07.02.2020. On 07.02.2020, accused/applicant was directed to come up on 20.03.2020 for colour doppler.

As per report received from Jail Supdt/Medical Officer Incharge, Central Jail Dispensary-8 & 9, the accused/applicant is a follow up case of varicose vein bilateral lower limb. It is further mentioned that on 08.05.2020 the accused/applicant was reviewed by jail visiting SR (Surgery) for his said complaint and was advised stocking and medications accordingly. It is further mentioned that at present the general condition of accused/applicant is stable and all prescribed medications are being provided through Central Jail Dispensary.

Perusal of record and more particularly, report of Medical Officer Incharge clearly shows that proper treatment is being provided to accused/applicant in jail. Accused/applicant is being treated for said


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problem since long and there is no emergent situation/exigency. Allegations against accused/applicant are of very serious nature and Section 37 of NDPS Act practically bars grant of bail in such cases. The aforesaid cases/judgments upon which reliance has been placed by Ld. Counsel for accused/applicant have no applicability to the facts and circumstances of the present case as facts and circumstances of present case are different from facts and circumstances of those cases.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.

  
09/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020

State Vs Salman  
FIR No: 97/2019  
under Section 392/397/411/34 IPC  
PS: Lahori Gate

09.07.2020

Present: Ld. Addl. PP for State  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of regular bail. It is further submitted that accused/applicant was arrested on 14.06.2019 and he is in custody since then. Statement of complainant/victim has already been recorded and there are no chances of tampering with the evidence/witnesses. Accused/applicant is having absolutely clean antecedents and he is not a previous convict. Accused/applicant belongs to a poor family and is sole bread winner for his family.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

As per prosecution case, accused/applicant along with co-accused had robbed the complainant/victim of a sum of Rs. 1,30,000/- and while committing the said offence, accused/applicant was armed with a revolver and he had also used the same in commission of offence. Charge for offence punishable under Section 397 IPC has been framed against accused/applicant. Even charge for offence

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punishable under Section 27 Arms Act has been framed against accused/applicant. Accused/applicant was apprehended at the spot itself and as per report of IO, accused/applicant is a previous convict in two cases i.e. vide FIR No. 161/2014 PS Harsh Vihar under Section 354/354D IPC and Section 8 POCSO Act and also vide FIR No. 535/2018 PS Harsh Vihar.

Perusal of record further shows that previous bail application filed on behalf of accused/applicant was dismissed by this court vide order dated 18.06.2020. Since then there is no material change in the facts and circumstances of the present case. It is pertinent to mention that complainant/victim has correctly identified the accused/applicant in court during his evidence.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.

Now, to come up on date already fixed i.e. **27.11.2020** for P.E.

  
09/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020



State Vs Irfan Khan  
FIR No: 139/2018  
under Section 411/379/328/34 IPC  
PS: Pahar Ganj  
09.07.2020

Present: Ld. Addl. PP for State  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

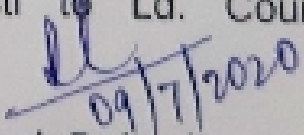
Present application has been filed on behalf of accused/applicant named above for extension of interim bail for a period of one month.

Hon'ble High Court of Delhi in case titled as Court on its own motion Vs Govt of NCT of Delhi and anr: W.P.(C) 3080/2020 vide order dated 22.06.2020 extended interim bail of all 2651 UTPs who were granted interim bail in view of the recommendations of High Powered Committee, for another period of 45 days from the date of their respective expiry on the same terms and conditions.

In view of the order dated 22.06.2020 passed by Hon'ble High Court, the present application is hereby disposed of being infructuous.

Applications stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.

  
09/7/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020

State Vs Irfan Khan  
FIR No: 567/2018  
under Section 411/379/328/34 IPC  
PS: Kashmere Gate  
09.07.2020

Present: Ld. Addl. PP for State  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

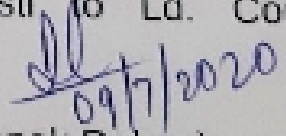
Present application has been filed on behalf of accused/applicant named above for extension of interim bail for a period of one month.

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In view of the order dated 22.06.2020 passed by Hon'ble High Court, the present application is hereby disposed of being infructuous.

Applications stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020

State Vs Bali Khan  
FIR No: 54/2020  
under Section 20/29 NDPS Act  
PS: Crime Branch

09.07.2020

Present: Ld. Addl. PP for State  
Ld. Counsel for accused/applicant (through V/C).

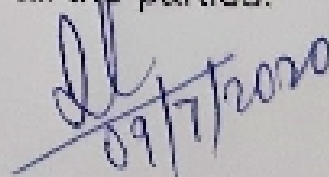
Heard. Perused.

No report/reply has been received from IO qua present application.

IO shall appear in person on NDOH i.e. **14.07.2020** along with report.

Ld. Counsel for accused/applicant is also directed to file report regarding medical test of accused/applicant pertaining to COVID-19. Till 14.07.2020 interim bail of accused/applicant is extended on the same terms and conditions, however, accused/applicant may mark his attendance in PS through Video Conferencing or any other electronic mode.

Copy of order be given dasti to all the parties.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020

State Vs Sonu alias Panchu alias Langda  
FIR No: 208/2018  
under Section 307/506/34 IPC  
PS: Subzi Mandi

09.07.2020

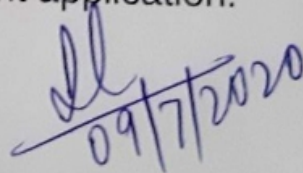
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Report be called from IO for NDOH. A report be also called from concerned Jail Supdt regarding conduct of accused/applicant in jail for NDOH.

Now, to come up on **13.07.2020** for arguments and disposal of present application.

Ld. Counsel has clarified that the present application has been filed on behalf of accused/applicant for grant of interim bail only in terms of minutes of meeting dated 18.05.2020 and this fact has been mentioned on the first page of present application.

  
09/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020

State Vs Mohd. Hilal  
FIR No: 11/2020  
under Section: 307/201 IPC  
PS: Maurice Nagar  
09.07.2020

Present: Ld. Addl. PP for State  
IO/SI Arvind in person.  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant for grant of regular bail. It is further submitted that accused/applicant was arrested on 22.02.2020 and he is in custody since then. Investigation of the case has already been completed and even charge-sheet has been filed. Conclusion of trial is likely to take time. Accused/applicant is having absolutely clean antecedents and he was never involved in any other case nor accused/applicant is a previous convict. Accused/applicant is a young boy and is differently abled and certificate in this regard has been attached/annexed with application in hand. Accused/applicant has been falsely implicated in this case and he had not committed the offence in question.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution case, accused/applicant had crushed the head of victim with heavy stones in Kamla Nehru ridge near Gate

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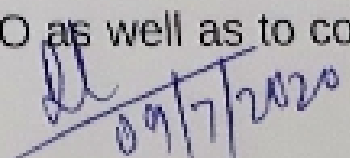
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No. 1. Accused/applicant also made an attempt to strangle the victim. Accused/applicant changed his blood stained clothes and left the victim alone in the bushes in unconscious condition. Later on accused/applicant burned his blood stained clothes and bag of victim. Accused/applicant had committed the offence in question as victim rejected the marriage proposal of accused/applicant.

Allegations against accused/applicant are of very serious nature. The trial of case is yet to commence and statement of victim is yet to be recorded in court. The offence in question was committed by accused/applicant in a very gruesome and ghastly manner and he had left the victim thinking that she has already expired. Possibility of tampering with evidence/witnesses and fleeing away from the process of law cannot be ruled out at this stage. The mere fact that accused/applicant is differently abled is of no consequence in view of the manner in which offence in question was allegedly committed by him.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to IO as well as to counsel for accused/applicant.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020

State Vs Durgesh  
FIR No: 212/2020  
under Section 336/34 IPC r/w Section 25/27 Arms Act  
PS: Wazirabad

09.07.2020

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Application in hand is hereby disposed of as withdrawn as requested by Ld. Counsel for accused/applicant, with liberty to file fresh application after disposal of bail application by Ld. MM on merits.

*dl*  
*09/7/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020

State Vs Masibur Khan  
FIR No: 54/2020  
under Section: 20/29 NDPS Act  
PS: Crime Branch

09.07.2020

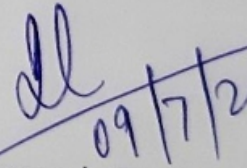
Present: Ld. Addl. PP for State  
Sh. A. K. Sharma, Ld. Counsel for accused/applicant.

Heard. Perused.

Without addressing arguments, Ld. Counsel for  
accused/applicant submits that the present application be disposed of  
as withdrawn.

Request is allowed.

Application in hand is hereby disposed of as withdrawn.

  
09/7/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/09.07.2020